

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 409 of 2011
O.A. 411 of 2011

Date of order : 28.7.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

KARTICK CHANDRA MONDAL
SANJOY KAR

- VS -

UNION OF INDIA & ORS. (Metro Railway)

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. B.K. Roy, Counsel
Ms. R. Basu, Counsel

ORDER

Per Ms. Bidisha Banerjee, Judicial Member:

O.A. No. 409 of 2011:

Heard both the parties.

2. The Ld. Counsel for the respondents submits that the applicant is still being continued in the post of Driver and, therefore, he does not have any grievance at present.
3. As such, the O.A. is disposed of. No costs.

O.A. No. 411 of 2011:

Heard Ld. Counsel for the parties.

2. It is submitted by the Ld. Counsel for the respondents and agreed to

by Ld. Counsel for the applicant that on 28.8.2013 the applicant was adjusted against the post of Cashier and therefore his grievance has been met by the respondents.

3. Hence, the O.A. is disposed of accordingly. No costs.

(Jaya Das Gupta)
MEMBER(A)

(Bidisha Banerjee)
MEMBER(J)

SP